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* IN THE HIGH COURT OF DELHI AT NEW DELHI

+ **RFA(OS) 69/2018**

PRITENDRA KUMAR BUTTAAppellant

Through: Mr Sanjeev Anand, Senior Advocate

with Mr Yakesh Anand, Ms Sonam Anand and Mr Akshay Thakur,

Advocates.

versus

KALPANA BALUPURI BUTTA

....Respondent

Through: Mr KK Manan, Senior Advocate with

Ms Supriya Manan, Ms Heena

Ahluwalia, Advocates.

CORAM:

HON'BLE MR. JUSTICE RAJIV SHAKDHER

HON'BLE MR. JUSTICE AMIT BANSAL

<u>ORDER</u>

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13.08.2024

[Physical Hearing/Hybrid Hearing (as per request)]

CM APPL. 31138/2024

1. The substantive prayer made in the application reads as follow:

"a) allow Appellant to file written submissions running to 6 pages; b) take on record the accompanying written submissions and Affidavit dated 02.05.2024 on behalf of the Appellant;"

2. For the reasons given in the application, the aforementioned prayers are allowed, and the application is closed.

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3. Counsel for the parties will have liberty to file a compilation of judgments.

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- 4. The compilation will be accompanied by an index that will indicate the proposition for which the judgment has been cited, and the paragraphs on which reliance is placed.
- 5. The compilation of judgments will be filed by the counsel for the parties within the next three (3) weeks.
- 6. The appeal will be listed in the first five (5) matters in the category of "After Notice Matters".
- 7. List the matter on 11.12.2024.

RAJIV SHAKDHER, J

AMIT BANSAL, J

AUGUST 13, 2024

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Click here to check corrigendum, if any

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